

# HIGH COURT OF CHHATTISGARH, BILASPUR

## Endorsement

No. 630/Confdl./2016  
II-15-2/2005 (pt.-II)

Bilaspur, dated 30/08/2016

Copy of order No. 8139/2421/XXI-B/C.G./16 dated 27.08.2016, order/endt. No. 8142/2421/XXI-B/C.G./16 dated 27.08.2016 and 8144/2421/XXI-B/C.G./16 dated 27.08.2016 issued by the Additional Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan, Mantralaya, Naya Raipur forwarded to:-

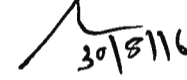
- (1) Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (3) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (4) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (5) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (6) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (7) Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (8) Private Secretary to Hon'ble Shri Justice Chandra Bhushan Bajpai, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (9) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- (10) Private Secretary to Registrar (Vigilance/ I. & E./ Judicial/ Computerization), High Court of Chhattisgarh, Bilaspur for information.
- (11) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- (12) Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, New Raipur (C.G.) for information.
- (13) Smt. Sushma Sawant, Judge, Family Court, Bilaspur, for information and compliance. She is directed to take charge of her new post immediately.
- (14) Shri Dileshwar Singh Rathiya, I Additional District & Sessions Judge, Balod, for information and compliance. He is directed to take charge at his new place of posting on or before 13<sup>th</sup> September, 2016.
- (15) Smt. Vimla Singh Kapoor, District & Sessions Judge, Kabirdham (Kawardha), for information and compliance. She is directed to take charge at her new place of posting on or before 11<sup>th</sup> September, 2016. She is further directed that if she is in occupation of Government accommodation, he should vacate the same within 15 days from the date of this endorsement under intimation to this Registry. He is also requested to send immediately his handing/taking over charge reports to this Registry.
- (16) District & Sessions Judge, Balod for information. He is requested to impress upon the transferred Officer that if he is in occupation of Government accommodation, he should vacate the same within 15 days from the date of this endorsement under intimation to this Registry. He is also requested to send immediately the handing over charge report of transferred officer to this Registry.

Contd....2/-



(2)

- (17) District & Sessions Judge, Jashpur/ Raipur/ Durg/ Bilaspur/ Dakshin Bastar (Dantewara)/ Uttar Bastar (Kanker)/ Rajnandgaon/ Koriya (Baikunthpur)/ Baloda-Bazar/ Bemetara/ Bastar (Jagdulpur)/ Raigarh/ Kondagaon/ Kabirdham (Kawardha)/ Janjgir-Champa/ Surajpur/ Dhamtari/ Mahasamund/ Surguja (Ambikapur)/ Korba/ for information.
- (18) Additional Registrar (Judicial/ D.E. & E./ Admn./ S. & A. Cell/ M.), High Court of Chhattisgarh, Bilaspur for information
- (19) Officer-on-Special Duty, High Court of Chhattisgarh, Bilaspur for information.
- (20) Additional Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information.
- (21) Deputy Registrar (Copying & Writ/ Criminal / Civil/ D.E./ Works and Protocol/ Vigilance & I. and E./ R.G. & Estt.), High Court of Chhattisgarh, Bilaspur for information.
- (22) Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- (23) Member-Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.
- (24) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this order in the official web-site of this High Court.
- (25) Section Officer/In-charge, Accounts/ Checker/Juvenile Justice Cell/ Complaint/ Criminal /Civil/ Confidential/ District Establishment/ Establishment / Library/ Pension / Protocol/ Record Room (Admn.)/ Works/ Writ/ Central Filing Sections, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- (26) Accountant General, Zero Point, Baloda-Bazar Road, Raipur for information.

  
30/8/16

(Arvind Singh Chandel)  
Registrar General

**GOVERNMENT OF CHHATTISGARH  
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA,  
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

**//ORDER//**

Naya Raipur, dated 27.08.2016

F. No. 8139.../2421/XXI-B/C.G./16. In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984) the State Government, hereby, with the concurrence of the Hon'ble High Court of Chhattisgarh and in compliance of Memo No. 610/II-15-02/2005(Pt.II)/Confdl./2016 Bilaspur, dated 26<sup>th</sup> August, 2016, appoints the following member of Higher Judicial Service specified in column (2) of the Schedule below to the post as mentioned in column (3) of the Schedule, from the date she assumes charge of the office, namely:-

S.No.	Name of Judicial Officer with present place of posting	Name of the Court
(1)	(2)	(3)
1	Smt. Sushma Sawant, Judge, Family Court, Bilaspur	Principal Judge, Family Court, Bilaspur

**By order and in the name of the  
Governor of Chhattisgarh,**

(A. K. Singhal)  
Additional Secretary  
Government of Chhattisgarh  
Law & Legislative Affairs Department

Contd.....

//02//

Endt.No. 8140./2421/XXI-B/C.G./16.

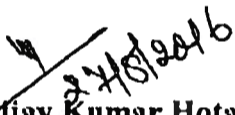
Naya Raipur, dated 27.08.2016

Copy forwarded to,-

21 AUG 2016

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to Memo No. 610/II-15-02/2005(Pt.II)/Confdl./2016 Bilaspur, dated 26<sup>th</sup> August, 2016,
2. Accountant General, Chhattisgarh, Raipur,
3. Private Secretary to Hon'ble Chief Minister, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
4. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
5. Smt. Sushma Sawant, Judge, Family Court, Bilaspur, for information and necessary action.
6. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),

for information and necessary action.

  
(Vijay Kumar Hota)

Additional Secretary  
Government of Chhattisgarh  
Law and Legislative Affairs Department

**GOVERNMENT OF CHHATTISGARH  
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA,  
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

**//ORDER//**

Naya Raipur, dated 27.08.2016

**F.No. /2421/XXI-B/C.G./16.** In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984) the State Government, hereby, with the concurrence of the Hon'ble High Court of Chhattisgarh and in compliance of Memo No. 610/II-15-02/2005(Pt.II)/Confdl./2016 Bilaspur, dated 26th August, 2016, withdrawing the services of Shri Dilshwar Singh Rathia, I Additional District & Sessions Judge, Balod, the member of Higher Judicial Service from the High Court, places under Law and Legislative Affairs Department, Government of Chhattisgarh and appoints him Additional Principal Judge, Family Court, Bilaspur on deputation from the date he assumes charge of the office.

By order and in the name of the  
Governor of Chhattisgarh,

(A. K. Singhal)

Additional Secretary  
Government of Chhattisgarh  
Law & Legislative Affairs Department

AP (MA) 19/8  
Endt.No 8149 /2421/XXI-B/C.G./16

Naya Raipur dated 27.08.2016

Copy forwarded to,-

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to Memo No. 610/II-15-02/2005(Pt.II)/Confdl./2016 Bilaspur, dated 26th August, 2016, 27 AUG 2016
2. Accountant General, Chhattisgarh, Raipur, for information
3. Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Naya Raipur for perusal,
4. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Naya Raipur for perusal,
5. Shri Dilshwar Singh Rathia, I Additional District & Sessions Judge, Balod, for information and necessary action.
6. Establishment Section/Account Section, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Naya Raipur, for information and necessary action.
7. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Naya Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),

27/8/16  
(Vijay Kumar Hota)

Additional Secretary  
Government of Chhattisgarh  
Law and Legislative Affairs Department

**GOVERNMENT OF CHHATTISGARH**  
**LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA,**  
**MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

**//ORDER//**

**Naya Raipur, dated 27.08.2016**

**F.No. /2421/XXI-B/C.G./16.** In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984) the State Government, hereby, with the concurrence of the Hon'ble High Court of Chhattisgarh and in compliance of Memo No. 610/II-15-02/2005(Pt.II)/Confdl./2016 Bilaspur, dated 26th August, 2016, withdrawing the services of Smt. Vimla Singh Kapoor, District and Sessions Judge, Kabirdham (Kawardha), the member of Higher Judicial Service from the High Court, places under Law and Legislative Affairs Department, Government of Chhattisgarh and appoints her Principal Judge, Family Court, Raipur on deputation from the date she assumes charge of the office.

**By order and in the name of the  
Governor of Chhattisgarh,**

(A. K. Singhal)

Additional Secretary  
Government of Chhattisgarh  
Law & Legislative Affairs Department

**Endt.No 8144 /2421/XXI-B/C.G./16**

**Naya Raipur dated 27.08.2016**

Copy forwarded to,-

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to Memo No. 610/II-15-02/2005(Pt.II)/Confdl./2016 Bilaspur, dated 26th August, 2016,
2. Accountant General, Chhattisgarh, Raipur, for information
3. Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Naya Raipur for perusal,
4. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Naya Raipur for perusal,
5. Smt. Vimla Singh Kapoor, District and Sessions Judge, Kabirdham (Kawardha), for information and necessary action.
6. Establishment Section/Account Section, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Naya Raipur, for information and necessary action.
7. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Naya Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary),

27/8/16  
(Vijay Kumar Hota)

Additional Secretary  
Government of Chhattisgarh  
Law and Legislative Affairs Department